

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Execution Application No 69/2025
IN
O.A. No. 33 of 2024

In the matter of:

Ajay Lal Malik

.... Applicant

Versus

State of Haryana & Ors.

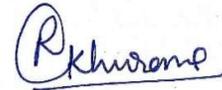
... Respondent(s)

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Date: 25.02.2026

Through



(Rahul Khurana, Advocate)
Counsel for Respondent No.3
Mobile No. 9811894060
e-mail: rkhuranalegal@gmail.com

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COMPLIANCE REPORT BY WAY OF AFFIDAVIT OF
DHIRENDRA KHADGATA, COMMISSIONER, MUNICIPAL
CORPORATION, FARIDABAD ON BEHALF OF RESPONENT
NO. 3

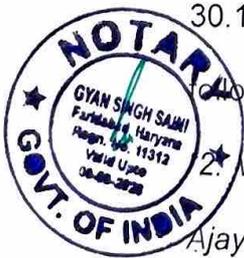
MOST RESPECTFULLY SHOWETH:

I, Dhirendra Khadgata, Commissioner, Municipal Corporation, Faridabad,
do hereby solemnly affirm and declare as under:

1. That the facts giving rise to the filing of the Execution Application
are that the applicant filed above said O.A. raising grievances
regarding mismanagement of garbage dumped at the bye-pass
road, Sector 21 A, Faridabad.

2. That the said execution application was fixed for hearing on
30.10.2025 and on that date this Hon'ble Tribunal passed the
following orders which are being reproduced as under:-

2. Vide order dated 10.09.2024 passed in O.A. No. 33/2024, titled
Ajay Lal Malik vs. State of Haryana & Ors., this Tribunal directed
Municipal Corporation, Faridabad to ensure compliance of the
provisions of the Solid Waste Management Rules, 2016 in all
aspects and also to complete boundary wall as per the timelines
given i.e. 31.12.2024 and ensure that no garbage dumping takes



place outside the transfer station and on the road and directed filing of compliance report by respondents no. 2 and 3 by 15.01.2025.

3. However, admittedly, reports were not filed by respondents no. 2 and 3 by 15.01.2025. 4. Not filing of reports by 15.01.2025 by respondents no. 2 and 3 constitutes non-compliance of the order for which we are constrained to impose costs of Rs. 1 lakh each on respondents no. 2 and 3. The costs be deposited with the Ld. Registrar General of this Tribunal within one month".

3. That the Municipal Corporation has made sincere efforts thereafter to comply with the order passed by the Hon'ble Tribunal and has taken the following steps:-

i) Municipal Corporation Faridabad has completed the RCC pre-case boundary wall at the site on complaint. No waste is being allowed to be dumped outside the boundary wall of transfer station. Drone view photographs of the site in question are annexed herewith as **Annexure-R/1**.

ii) That waste is being lifted regularly from the transfer station by the agency M/s SVN Associates. The agency has been engaged for loading, carriage and transportation of solid waste from Sector 21-A-transfer station. Junior Engineer and SI have been deployed by the Corporation for the regular monitoring of the said transfer station.

iii) Additionally, Municipal Corporation Faridabad has taken strict enforcement measures to discourage to littering of waste in the city, public at large has been informed about imposition of penalty of Rs. 5,000/- to Rs. 50,000/- for littering of waste. Copy of the notices as placed are attached as **Annexure-R/2**.



- iv) It is submitted that the Municipal Corporation Faridabad is actively and consistently monitoring the presence and movement of stray cattle both within and around the Sector 21-A transfer station. It is pertinent to mention here that the monitoring is being carried out through the dedicated efforts of sanitation personnel stationed at the site under the routine supervision of the Medical Officer of Health.
- v) That Municipal Corporation Faridabad has deployed adequate personnel at the site to ensure effective site operation and maintenance. It is also to mention here that both regular and outsourced staff have been deployed to oversee proper solid waste management.
- vi) That necessary steps are being initiated by the Corporation to enhance illumination in and around the facility. The non-functional units have been replaced and additional street lights have been installed to ensure safety, visibility and operational efficiency during evening and night hours.
- vii) Furthermore, it is to submit that in compliance of the order dated 30.10.2025, Municipal Corporation Faridabad has also submitted the Demand Draft amounting to Environmental Compensation of Amount of Rs. One Lakh imposed on the Municipal Corporation Faridabad. Copy of letter forwarding the demand draft is attached as **Annexure R/3**.



The answering respondent holds this Hon'ble Tribunal in the highest esteem and can never think of disobeying the order passed by this Hon'ble Tribunal.

It is most humbly prayed that present compliance report may kindly taken on record.


Deponent

VERIFICATION

Verified at Faridabad on 25 day of February, 2026 that the contents of above compliance report are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.


Deponent



ATTESTED AS IDENTIFIED

Notary, Faridabad (Haryana)

I know the Deponent and have Signed, Put His/her Thumb Impression in my Presence

25 FEB 2026

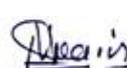


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Annexure R/2

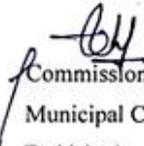
Annexure-II: Copy of office order for enforcement

		<p>Municipal Corporation, Faridabad B.K. Chowk, N-11 Faridabad -121001, Haryana-India Tel. : 0129-2411649, 2411664, 2415549 Fax : 0129-2416465</p>	
<u>OFFICE ORDER</u>			
			Memo. No. MCF/SOS/SBM/2025/135 Date:- 08.11.2025
Sub:	Compliance on the direction of Hon'ble NGT issued vide order dated 26.07.2024 in the matter of OA No. 458 of 2023 titled as Prakash Yadav vs State of Haryana and others.		
	In compliance of Hon'ble NGT issued Direction No. 67 vide its Order dated 26.07.2024 in the matter of OA No. 458 of 2023 and order issued by this office vide order No. MCF/SOS/SBM/2025/127 dated 06.11.2025 on the subject cited above, the following officers/officials were designated for imposing environmental compensation: -		
	<ol style="list-style-type: none">1. All Joint Commissioners in MCF2. All Executive Engineers, Assistant Engineers, Junior Engineers3. Medical Officer of Health, All Senior Sanitary Inspectors, Sanitary Inspectors, Assistant Sanitary Inspectors, Sanitation Supervisors		
	Therefore, all designated officers/officials are directed to impose penalties designated for imposing environmental compensation for violations as mentioned below: -		
	<ol style="list-style-type: none">1. Dust from C&D Activities2. Dust from Unpaved/Broken Roads3. C&D Waste Dumping4. Garbage Burning5. Garbage Dumping6. Use of Coal/Firewood in Tandoors7. Unauthorized operation of Ready Mix Plant8. Construction sites not following proper guidelines of CAQM		
	<u>Each officer/official is directed to do at-least 06 Challans per week of each category as mentioned above. Those officers/officials who are fails to do so then their non-performance will be reported in the CAQM Report.</u>		
	Treat it as Most Urgent.		
		 For Commissioner Municipal Corporation Faridabad	
To	All Concerned		
Cc to:-	<ol style="list-style-type: none">1. Additional Commissioner I & II, Municipal Corporation, Faridabad.2. PA to Ld. Commissioner, MCF for kind information of Ld. Commissioner, please.3. Executive Engineer (HQ), MCF is directed to compile the report from all divisional Executive Engineers and submit to the Special Officer (Sanitation)4. Senior Sanitary Inspector, MCF is directed to compile the report from all Sanitation Zones and submit the report to the Special Officer (Sanitation).		



Annexure R/3

Annexure – III: Demand Draft amounting to Environmental Compensation of amount Rs. 1 Lakh imposed on MCF

		<p>Municipal Corporation, Faridabad B.K. Chowk N.I.T Faridabad -121001, Haryana-India Tel. : 0129-2411649, 2411664, 2415549 Fax : 0129-2416465</p>	
From,	Commissioner Municipal Corporation, Faridabad		
To,	Ld. Registrar General National Green Tribunal, New Delhi		
Memo No.	MCF / ६६(SBM) / २०२५ / ७११	Dated:	02/12/2025
Subject:	Submission of Demand Draft towards Environmental Compensation levied on MCF in compliance with Hon'ble NGT order dated 30.10.2025 in EA No. 69 of 2025		
Respected Sir,			
	In compliance with the Hon'ble NGT's order dated 30.10.2025 in EA No. 69 of 2025, please find enclosed herewith a Demand Draft amounting to the Environmental Compensation of Rs. 1 Lakh levied on Respondent No. 3 - MCF as per the order given below:		
	Para No. 4: <i>"Not filing of reports by 15.01.2025 by respondents no. 2 and 3 constitutes non-compliance of the order for which we are constrained to impose costs of Rs. 1 lakh each on respondents no. 2 and 3. The costs be deposited with the Ld. Registrar General of this Tribunal within one month."</i>		
	We trust that this submission fulfills the directions of the Hon'ble Tribunal. We request you to kindly acknowledge receipt of the enclosed Demand Draft to this office for our reference.		
		Yours Sincerely,	
			
		Commissioner Municipal Corporation, Faridabad	
	Copy to the following for information please: 1. Additional Commissioner- II, Municipal Corporation, Faridabad		
	Faridabad Stepping Towards Smart City		
			Scanned with OKEN Scanner



A/C PAYEE ONLY
NOT NEGOTIABLE

DEMAND DRAFT
PAYABLE AT PAR AT ALL BRANCHES OF HDFC BANK LTD

VALID FOR 3 MONTHS ONLY

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ON DEMAND PAY

REGISTRAR, NATIONAL GREEN TRIBUNAL

Or Order

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Rupees

ONE LAKH ONLY

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FOR VALUE RECEIVED

COMMISSIONER MUNICIPAL CORPORATION FBD

FARIDABAD NIT HARYANA

FARIDABAD - 121001

D.D. No. 000933510611

Dr. Anshu Sharma
(22/2/23) *P. Singh*
318898
AUTHORISED SIGNATORIES
Please sign above

⑈ 107270⑈ 110240013⑈ 999990⑈ 16

















Azimuth: 126° (SE)
Pitch: -1.9°
Time: 25-02-2026 09:33
Note: sector 21 transfer station

Powered by AngleCam







GPS Map Camera

Faridabad, Haryana, India 

C8f4+p5q, Sector 21a, Faridabad, Haryana
121001, India

Lat 28.423751° Long 77.305462°

Wednesday, 25/02/2026 06:46 PM GMT

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